

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:678  
ANSWERED ON:02.03.2010  
AMENDING OF APMC ACT  
Sarvey Shri Sathyanarayana

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the State Governments have amended their Agricultural Produce Marketing Regulation (APMC) Act on the basis of the model APMC Act circulated by the Union Government;
- (b) if so, the details thereof; and
- (c) the details of the likely benefit of the Act?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) & (b): Yes, Madam. The Ministry of Agriculture, Government of India had circulated to all the States and Union Territories, the Model State Agricultural Produce Marketing (Development and Regulation) Act during 2003. The detailed status of reforms is given in Annexure.

(c): The market reforms through amendments of State Agricultural Produce Marketing (Development & Regulation) Act would facilitate greater farmers market linkages, leading to better farm income through alternative marketing channels; reduction in intermediations and promotion of direct procurement of agricultural commodities from the farmers. It is also intended to facilitate large investments required for development of post-harvest and cold chain infrastructures through private sector.